

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4714/2017

(Arising out of impugned final judgment and order dated 07-02-2017 in CRLMA No. 33/2017 passed by the High court of judicature at Allahabad, Lucknow Bench)

ISRAIL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH AND ANR.

Respondent(s)

Date : 03-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Santosh Paul, Adv.
 Mr. Joseph Aristotle S, Adv.
 Ms. Priya Aristotle, AOR
 Ms. Tehmina Arora, Adv.
 Ms. Loreign Ovung, Adv.
 Mr. Sanbha Rumong, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(DEEPAK MANSUKHANI)
AR-CUM-PS

(RAJINDER KAUR)
COURT MASTER